

Work done on Apta—Dasgaon Section of West Coast Railway during 1974-75

*206. SHRI SHANKARRAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) has any work been done on the Apta-Dasgaon section of the West Coast Railway during 1974-75; and

(b) if so, how much and at what cost?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). Final Location Survey between Apta and Dasgaon has been completed and the reports are under examination. The decision about the construction can be taken after the examination of the survey reports and subject to the availability of funds.

SHRI SHANKARRAO SAVANT: Sir, it is clear from the reply that practically no work has been done on this Section during 1974-75. My first question therefore is: Is it not true that an urgency certificate has been given for this work? If so, how this urgency is being respected and when will the work start?

SHRI BUTA SINGH: It is not true that no work has been done. The State Government took up this work as a drought relief measure and after this situation was over the State Government stopped the work. Some portion of the earth work has been done. The Government issued urgency certificate on the basis that the work will be done immediately after we are provided with the funds.

SHRI SHANKARRAO SAVANT: I want to know what work has been done by the railway administration and not by the State Government. Secondly, is it not a fact that it falls into backward area? If so, why this work has not been included in the list of work taken up in the backward areas?

SHRI BUTA SINGH: Sir, it is true that this work falls in the backward areas. The entire cost of this project is going to be to the tune of Rs. 300 crores. In addition to this project cost, about Rs. 14 crores will be required for rolling stock. Therefore, Sir, considering the magnitude of the amount, you will kindly agree with me that unless we are provided with funds, now can we start a project of such a nature.

SHORT NOTICE QUESTION
Raids on Places of Former ruling Family of Jaipur

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S. N. Q. 1. SHRI B. K. DASCHOWDHURY:

SHRI S. M. BANERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether there was any search conducted by the Income Tax Department in the premises of the Jaipur erstwhile Ruling family;

(b) if so, the details thereof; and

(c) the total values of goods found, after search by the Income Tax Department in the form of gold, cash, valuable diamonds and like-upfodote?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c). A statement is laid on the Table of the House.

Statement

On the basis of information that there had been large-scale evasion of taxes by the legal heirs of late H.H. Shri Sawai Man Singh, search operations under section 132 of the Income-tax Act, 1961, were started at Delhi and Jaipur on 11-2-1975 in the cases of Smt. Gayatri Devi, Shri Bhowani Singh, Shri Jai Singh, Shri Prithviraj Singh and other connected cases. The searches at Delhi were carried out at—

1. 33, Aurangzeb Road, New Delhi—residence of Smt. Gayatri Devi,
2. 3/13, Shanti Niketan, New Delhi—residence of Lt. Col. Bhowani Singh.